

(c) It was indicated in the Government order that exceptions will be allowed only in the case of Defence personnel on their appointment to Defence Production Undertakings only. It was subsequently decided that orders regarding exercise of option will not apply to the officers of the Industrial Management Pool in view of the fact that they were recruited to serve in the Public Enterprises.

†PLANNING ORGANISATION FOR SOUTH
EAST REGION OF INDIA

702. SHRI PRANAB KUMAR
MOKHERJEE :

SHRI KALYAN ROY :

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state : (a) whether Planning Commission has decided to set up a planning organisation for the South East Region of India;

(b) if so, which States will comprise such regional body;

(c) what shall be the functions and duties of the body; and

(d) whether any other regional planning organisation is going to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) A decision to set up such an organisation has been taken by Government.

(b) The State Government of Bihar, Madhya Pradesh, Orissa and West Bengal are represented on this Organisation.

(c) The terms of reference of this Planning Organisation are as follows:—

(1) to prepare a Regional (Spatial) Development Plan for the South East Resource Region (comprising the districts of Palamau, Hazaribagh, Dhanbad, Ranchi and Singhbhum in Bihar; the districts of Sindhri, Shahdol, Surguja, Raigarh, Bilaspur, Balaghat, Durg, Raipur and Bastar in Madhya Pradesh; the districts of Sundargarh, Keonjhar, Mayurbhaj, Sambalpur, Bolangir, Dhankanal, Kalahandi, Koraput and Khandmals in Orissa; and the districts of Purulia, Bankura

and Asansol Sub-division of the Burdwan district in West Bengal), in collaboration with Central and State Agencies concerned with the development of this region, and to undertake such surveys, studies investigations, etc., as may be considered necessary.

(2) to co-ordinate the developments taking place in the different sectors in the South East Resource Region with a view to maximising the benefits derived from such developments.

(3) to guide the various agencies in the implementation of the Regional Plan in the different sectors and in the different areas of the Region.

(4) to evaluate the progressive benefits arising from the planned development of the Region; and

(5) to undertake a review of the Regional Development Plan from time to time with a view to making modifications, where necessary to meet the changing needs and circumstances.

(d) Not at present.

12 NOON

CALLING ATTENTION TO A
MATTER OF URGENT PUBLIC
IMPORTANCE

SATYAGRAHA AND FAST BY SHRI AJOY
MUKHERJEE, CHIEF MINISTER OF WEST
BENGAL

SHRI A. P. CHATTERJEE (West Bengal) : Sir, I rise on a point of order. I am quite convinced that being a distinguished jurist you will appreciate my point of order.

MR. CHAIRMAN : What is the law violated ?

SHRI A. P. CHATTERJEE : The procedure of the House and the Constitution is being violated.

I am drawing your attention first of all to articles 246, 249 and 250 of the Constitution as well as article 73 of the Constitution and then I will come to the rules of procedure of this House. As far as article 246 is concerned it says that Parliament will have the power to make laws only with regard to matters in its own List, List I and also matters in the Concurrent List. Article 249 clearly says that if Parliament has to legislate with regard to any matter in the State List then a certain Resolution is necessary in the Council of States and that Resolution

†Transferred from the 27th November, 1969.

has to be backed by a certain quantitative majority in the House. It is said that the Resolution has to be supported by not less than two-thirds of the members present and voting and only if such a Resolution is passed the Council of States or Parliament can legislate with reference to any matter in the States List.

SHRI SUNDAR SINGH BHANDARI (Rajasthan) : But there is no legislation involved here.

SHRI A. P. CHATTERJEE : Let me place my case. Again article 250 says that Parliament has power to legislate with regard to any matter in the State List if there is an emergency. Now, Sir, it has been put to me that this has nothing to do with legislation.

SHRI SUNDAR SINGH BHANDARI : This is a calling attention notice.

SHRI A. P. CHATTERJEE : What I am saying is this. If the Parliament has no power to legislate with regard to any item and under article 73 the Indian Government also has no executive authority with regard to that matter in respect of which Parliament has no power to legislate then this discussion in this House will be completely inane and completely meaningless because if we discuss a matter over which we cannot reach out our hands either by executive action or by legislative action then that discussion is utterly meaningless and a waste of time of the House. Therefore if we discuss this calling attention motion which relates to a State matter namely the question of law and order, then it is liable to be treated with silent contempt by the West Bengal Government and the West Bengal Legislature.

SHRI A. G. KULKARNI (Maharashtra) : Sir, I am on a point of order.

MR. CHAIRMAN : You cannot raise a point of order on a point of order. Let him finish.

श्री राजनारायण (उत्तर प्रदेश) : पॉइन्ट आफ आर्डर कल आपने अलाऊ किया था ।

श्री सभापति : नहीं अलाऊ किया था ।

श्री राजनारायण : उनके पॉइन्ट आफ आर्डर में हमारा पॉइन्ट आफ आर्डर हो गया । आप पहले हमारा पॉइन्ट आफ आर्डर सुनें ।

श्री सभापति : एक दूसरे के बाद । एक दम नहीं ।

श्री राजनारायण : आप रुलिंग दीजिए कि अगर कोई एक पॉइन्ट आफ आर्डर पर उठा है, तो उसके बीच में कोई पॉइन्ट आफ आर्डर नहीं होगा । लेकिन आपने कल गलत उलटा काम किया ।

श्री सभापति : उलटा काम नहीं किया था । एक दूसरे के बाद लिया । आप बैठ जाइये । मुझे सुनने दीजिए ।

श्री राजनारायण : आप देखिये एक आदमी कहता है कि बंगाल की सरकार रेस्पूडियेट करेगी, तो बंगाल की सरकार किसकी है । How can he say this ? He should talk sense.

MR. CHAIRMAN : Please sit down. Now, Mr. Chatterjee, you please finish.

श्री राजनारायण : आपने सुना उन्होंने क्या कहा था ?

श्री सभापति : मैं खड़ा हुआ हूँ । आप बैठ जाइये ।

(Interruption)

श्री राजनारायण : वेस्ट बंगाल की सरकार अजय मुखर्जी की है या वेस्ट बंगाल की सरकार ज्योति बसु की है या किस की है ?

SHRI A. P. CHATTERJEE : Therefore, Sir, should we allow ourselves, should we allow the Rajya Sabha to be reduced to that position in which our discussion will be treated in that light by the West Bengal Government ?

(Interruptions)

MR. CHAIRMAN : Have you finished ?

SHRI A. P. CHATTERJEE : I also want to refer to rule 147. Why am I not being allowed ? I am referring to the Constitution and also to the rules of procedure. I am not talking about anything else. Now Rule 47 (2)(viii) also clearly says that the House shall not deal with a matter which is not primarily the concern of the Government of India. Certainly it follows from the articles of

[Shri A. P. Chatterjee]

the Constitution and the provisions of this Rule that we cannot discuss this. I want that you should consider this question which indirectly raises the question of the so-called prevailing violence, lawlessness and insecurity in the State. Of course this is the stalking-horse under which these things will be discussed in this House by certain interested persons. Should be allow this House to discuss this question and allow this House to be reduced to that position ? I am asking your ruling on this point.

SHRI A. G. KULKARNI : But you took part in the discussion on the Ahmedabad riots. How did you do that ?

श्री राजनारायण : श्रीमन्, पहले आप हमारा पौइन्ट आफ आर्डर सुनिये ।

MR. CHAIRMAN : Let me give my ruling.

I rule this point out of order. When I admitted the motion I had in mind articles 246, 250 and other provisions of the Constitution. I had also in mind Rule 47. This is a matter of urgent public importance and therefore we shall proceed with it.

SHRI K. P. SUBRAMANIA MENON : (Kerala) : Sir, I am on a point of order.

MR. CHAIRMAN : No, no. Mr. Kulkarni.

श्री राजनारायण : पहले हमारा पौइन्ट आफ आर्डर सुनिये आप । क्या आप हमारा पौइन्ट आफ आर्डर सुन रहे हैं ।

SHRI A. G. KULKARNI : Sir, I beg to call the attention...

MR. CHAIRMAN : You please sit down ; he has raised a point of order.

श्री राजनारायण : मैं यह समझ नहीं पा रहा हूँ कि क्या आपने हमारे लिये कोई विशेष नियम बनाये है ।

श्री सभापति : नहीं नहीं । आप बोलिये ।

श्री राजनारायण : हमारा पौइन्ट आफ आर्डर यह है कि आपने एक व्यवस्था यहां दी कि अगर कोई संसद् का सम्मानित सदस्य पौइन्ट आफ आर्डर रोज़ करे, चाहे जो कुछ

भी बोले, उसके बीच में कोई पौइन्ट आफ आर्डर रोज़ करके टोक नहीं सकता । क्या आपकी यह रूलिंग है कि नहीं ? आप अभी रूलिंग न दें, सोच कर दें ।

श्री सभापति : अच्छा, सोच के देंगे । आप बैठ जाइये ।

श्री राजनारायण : मैं कहना चाहता हूँ कि श्री चटर्जी ने यहां पर एक गलत बात की, जिसको हाउस की प्रोसीडिंग से निकलवा देना चाहिये । उन्होंने कहा कि अगर मुखर्जी के अनशन को बंगाल की गवर्नमेन्ट रेस्पेक्टिबेट कर रहे हैं तो बंगाल की गवर्नमेन्ट किसकी है ? क्या बंगाल की गवर्नमेन्ट अजय मुखर्जी की है ? ज्योति बसु पिगमी हैं, अजय मुखर्जी की एड्वाइस पर गवर्नर ने ज्योती बसु को क्रम खिलाई है । इसलिये यह कहना गलत है । उस प्रोसीडिंग को आप निकाल दें, क्योंकि बंगाल की जनता, बंगाल की सरकार, आज कृत-निश्चय है कि ज्योति बसु से घर विभाग छीना जाये और बंगाल में शांति और व्यवस्था लायी जाये ।

SHRI K. P. SUBRAMANIA MENON : Sir, I have a point of order.

MR. CHAIRMAN : No, no. Why are you taking up the time unnecessarily ?

SHRI K. P. SUBRAMANIA MENON : Sir, I am on a point of order.

MR. CHAIRMAN : All right. What is your point of order ?

SHRI K. P. SUBRAMANIA MENON : The point is, Mr. Ajoy Mukherjee, the Chief Minister of West Bengal before going on fast has said that his fast is to protest against the law and order situation in West Bengal and...

MR. CHAIRMAN : That is all right. But what is the law which is being violated ?

SHRI K. P. SUBRAMANIA MENON : This calling attention arises out of the fast of Mr. Mukherjee and the law and order situation in West Bengal is a purely State subject. We cannot therefore discuss this matter here. It is very very wrong that...

MR. CHAIRMAN : I rule your point out of order. Mr. Kulkarni.

SHRI A. G. KULKARNI : Sir, I beg to call the attention of the Minister of Home Affairs to the satyagraha and fast undertaken by Shri Ajoy Mukherjee, Chief Minister of West Bengal, along with a number of other persons to focus attention on the prevailing violence, lawlessness and insecurity in the State.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Chairman, Sir, Government have seen Press reports regarding the satyagraha, commenced yesterday, by the Bangla Congress, under the leadership of the Chief Minister of West Bengal, Shri Ajoy Mukherjee to focus public attention on the prevailing conditions of lawlessness and insecurity in West Bengal. A detailed report from the State Government is awaited. The step taken by the Chief Minister is indicative of this deep concern over the deteriorating law and order situation in the State.

SHRI A. P. CHATTERJEE : Why do you express your opinion ?

MR. CHAIRMAN : Please let him make the statement.

SHRI Y. B. CHAVAN : The Prime Minister had invited him for a discussion in the matter. Naturally, when the Chief Minister met the Prime Minister the other day, the Prime Minister shared the Chief Minister's concern. The Chief Minister did apprise the Prime Minister of his resolve to undertake the fast to rouse the conscience of the people and to deter those responsible for lawlessness, to whatever sections they may belong. The Chief Minister hoped that the fast undertaken by him and such a large number of persons would focus public attention on this question and help to create the right atmosphere.

As I was coming I got a message from West Bengal confirming that about 31 persons of the Bangla Congress, including 5 ladies, headed by Shri Ajoy Mukherjee, Chief Minister, West Bengal, and the President, Bangla Congress, began their fast on 1-12-69 in the Curzon Park, Calcutta. A similar fasting is reported to have been undertaken in a number of other centres in the State. We have no detailed information about the number of such centres where fasting is actually being undertaken or about the number of people fasting. In Calcutta seven Congress supporters headed by Shri

Amrit Lal, have also resorted to a sympathetic fasting at the Grand Statue, Park Street. Two other persons have resorted to sympathetic fasting in the Narendradev Road, Calcutta.

At about mid-day on the 1st December some demonstrators tried to create disorders near the pandal erected at Curzon Park, Calcutta. But they were thrown back by the police and a protective cordon was placed all round the pandal. No incident has so far been reported from any of the other centres. Police arrangement is continuing.

MR. CHAIRMAN : Mr. Krishan Kant.

SHRI A. G. KULKARNI : Sir, I have to ask for a clarification.

MR. CHAIRMAN : All right.

SHRI A. G. KULKARNI : This is the procedure.

SHRI A. P. CHATTERJEE : No speechification.

SHRI KRISHAN KANT (Haryana) : Today, because it relates to you.

MR. CHAIRMAN : Now, please put your question.

SHRI A. G. KULKARNI : Sir, at the outset I agree with the Home Minister that the situation in West Bengal is very grave, serious...

SHRI A. P. CHATTERJEE : That he has not said.

SHRI A. G. KULKARNI : Is he an interpreter ? Please keep quiet. Let me go on with my clarification... (Interruption by Shri A. P. Chatterjee) You cannot go on in your own manner.

SHRI A. P. CHATTERJEE : You cannot hold the whole House to ransom.

SHRI A. G. KULKARNI : You cannot plead their case. We are all equals here...

MR. CHAIRMAN : Mr. Kulkarni, please proceed.

SHRI A. G. KULKARNI : I wanted to state that Mr. Ajoy Mukherjee, during his interview with the press people two days back, has himself stated that conditions of lawlessness and insecurity are there in West Bengal. He has himself stated this before the Press Club here. Already the sympathies of the entire country go with Mr. Ajoy Mukherjee

[Shri A. G. Kulkarni]

because he is the Chief Minister...
(*Interruption by Shri K. P. Subramania Menon*)
You may not sympathise. Communists cannot sympathise with persons having nationalistic approach...

MR. CHAIRMAN : Mr. Kulkarni, put your question.

SHRI A. G. KULKARNI : Why are you telling me ? They are obstructing.

MR. CHAIRMAN : They will not obstruct. Please go on.

SHRI A. G. KULKARNI : The entire national-minded people of this country will sympathise with Mr. Ajoy Mukherjee because here is a man who is following our Adhyatmik tradition...

(*Interruptions*)

MR. CHAIRMAN : Please do not interrupt.

SHRI A. P. CHATTERJEE : Interruptions are always parliamentary.

SHRI A. G. KULKARNI : Mr. Chairman, I wanted to say that the conditions obtaining in West Bengal have already been discussed in this House on a previous occasion. I am not going to reiterate it. As a clarification I want to ask whether the Home Minister has found out that out of the so-called excess land distributed, 80 per cent. has been allotted to the C. P. (M), not Mr. Bhupesh Gupta's party, or their sympathisers. May I know if this is a fact ? May I further know whether the Home Minister has calculated the gravest consequences of the policy decided by Shri Jyoti Basu ? Here is another arrogant man, Mr. Jyoti Basu, who has stated that the recruitment to the police force will be made from the Volunteer Corps.

SHRI A. P. CHATTERJEE : On a point of order, Sir. A Deputy Chief Minister is being mentioned on the floor of the House.

MR. CHAIRMAN : Please do not mention anybody's name. I have already asked him not to mention names.

SHRI A. P. CHATTERJEE : This epithet has to be expunged.

MR. CHAIRMAN : I will consider it later.

SHRI A. G. KULKARNI : I want to say that Mr. Jyoti Basu has directed the Secretary of the Home Department of West Bengal...

SHRI K. P. SUBRAMANIA MENON : How does he know this ?

SHRI A. G. KULKARNI : There is a certain press in this country which is still democratic. It does not come under your category. So, Sir, I want to know whether the Home Minister knows that the recruitment to the police force will be made out of the volunteer corps called, the Jyoti Sena. Apart from this, may I also know whether it is a fact that the entire approach of the C. P. (M) is with an eye on the future elections and that is why they are finishing all their partners in the United Front Government, whether it is the C. P. I., the S. S. P., the P. S. P., the Forward Block or others ? It is significant, Sir, because particularly in the colliery areas the C.P.(M) have let loose a reign of terror, as has been rightly pointed out, by another hon'ble colleague, Mr. Rajnarain...

MR. CHAIRMAN : All right.

SHRI A. P. CHATTERJEE : He is slandering.

MR. CHAIRMAN : Please ask for clarification.

SHRI A. G. KULKARNI : I am coming to that...

MR. CHAIRMAN : Please sit down now.

SHRI A. G. KULKARNI : May I know, Sir, whether the Central Government have properly understood the consequences of this sort of insecurity unleashed in West Bengal. Sir, Patience alone will not help us...

MR. CHAIRMAN : All right.

SHRI A. G. KULKARNI : I am coming to that.

MR. CHAIRMAN : But when will you come? Will you take the whole day? There are so many other gentlemen who want to ask clarifications.

SHRI A. G. KULKARNI : Two last points. Does all this not show that the C.P.(M), as is being enunciated by Mr. Namboodiripad, want to break the Constitution from within, create chaos in the country and wreck the Central Government ultimately ? All the democracy-loving people will have to face this situation. At the same time I want also to know as clarification from the Government whether 50 C.P.(M) goondas attacked Mr. Ajoy Mookherjee. May I know what view the Government of India take of all this ? Further I want to know...

MR. CHAIRMAN : How can you go on like this ? There are so many other Members to put their questions. You will this way take the whole day.

SHRI A. G. KULKARNI : Only the last point. May I know whether the Government of India are also aware whether, in view of what the Home Minister of Kerala has stated, all this is a strategy of the C.P.(M) to wreck the administration in Kerala. There was firing in Kerala. Two persons were killed yesterday. Taking all these things into consideration, may I know whether the Government of India will seriously consider the chaos, intrusion and the subversive activities, created by the C.P.(M) and create moral pressure against these things ?

SHRI Y. B. CHAVAN : The hon'ble Member has stated whatever he wanted to say. He has asked for very little information. My only point, Sir, is that the situation in West Bengal is certainly a situation which is causing concern everywhere, and to us also. Under the circumstances, I think the Chief Minister is trying his best to deal with the political situation there. There is nothing that we can constitutionally do there. It is a political situation and when the Chief Minister himself, who is supposed to be their leader, is dealing with the situation in his own way, I think all that we can do is to wish him well.

SHRI KRISHAN KANT : May I know from the hon'ble Minister whether the attention of the Government has been drawn to the statement which the hon'ble Chief Minister of West Bengal made before the Press Club of India wherein, besides other things, he also referred that these acts of violence happened mainly in the labour and agricultural areas, which means labour field. It means industrial and agricultural production has been affected which is very vital and about which the Government of India should also be very much concerned. One thing which he has said is that 80 per cent. of these were arranged by parties particularly the Marxist Communist. In the United Front Government the C.P.(M) is one of the parties. The public is suffering. At places the followers of the Bangla Congress are also suffering. Looting, arson, violence and killings have been going on. There are indications that even womenfolk are not spared. May I know from the hon'ble Minister whether it is not a fact that what the hon'ble Chief Minister of West Bengal is doing in Calcutta is perhaps he is dealing with

the situation in his own way. But similar incidents are being repeated by the C.P.(M) in other parts of the country, to which the Government of India cannot shut their eyes. The subject is raised in this House very often. May I know what the Government of India is trying to do to meet this situation in other parts of the country and to have a correct view of the whole situation ?

SHRI Y. B. CHAVAN : As far as the first part of the question is concerned, Chief Minister, Mr. Ajoy Mookherjee, did make certain statements to the pressmen in Delhi and we have no reason to disbelieve what the Chief Minister has said. Certainly, he is a responsible person and when he is making certain statements we must accept them with all the regard.

As for the situation in other parts of the country also, we are watchful about it. We have tried to give co-operation to the State Governments whenever they wanted help from us.

SHRI M. K. MOHTA (Rajasthan) : Sir, the situation that has arisen because of the fast of the Chief Minister of West Bengal is, so far as is known to me, quite unique in the history of the world. Here we have a very fantastic situation on our hands where the Chief Minister of a State is fasting as a protest against the failure of his own Government.

MR. CHAIRMAN : What clarification do you want ?

SHRI M. K. MOHTA : What I want to ask is, in such circumstances where the administration has completely broken down and the law and order situation has completely broken down, why is the Government of India relying on reports from the West Bengal Government only ? Why should not the Government of India make its own enquiries about the situation in the State, about the lawlessness there, about the deeds of the goondas, about the complicity of political parties in such deeds, if any, and then take such steps as are warranted to have the law and order situation made normal in the State ?

SHRI Y. B. CHAVAN : Sir, this is a suggestion. Naturally the Government of India also has to make a political assessment of the situation. But when the Chief Minister of the State is himself aware of the situation and he is trying to deal with the matter, it is no use merely rushing into matters like this.

SHRI A. P. CHATTERJEE : Sir,.....

MR. CHAIRMAN : Mr. Rajnarain. First I will have to take the names on the Order Paper.

SHRI A. P. CHATTERJEE : Then I may be called after the list is over.

(Some Hon. Members stood up)

MR. CHAIRMAN : If time permits, I will call you. Mr. Rajnarain.

श्री राजनारायण : श्रीमन्, क्या मैं आपसे निवेदन करने का अधिकार रखता हूँ कि आप सदन में शान्ति कायम रखने में प्रयत्नशील हों। यह अधिकार मुझ को है। मैं एक निवेदन आपके द्वारा सरकार से करना चाहता हूँ कि राज्यपाल बंगाल में क्यों हैं? राज्यपाल के तीन कर्तव्य होते हैं। एक मन्त्रिपरिषद् की सलाह के अनुसार काम करना, एक अपने स्व-विवेक से काम करना और एक राष्ट्रपति के एजेंट के रूप में काम करना। ये तीन काम उसके हैं। राष्ट्रपति का एजेंट राज्यपाल है। अब राष्ट्रपति कार्य करेगा केवल सरकार की सलाह से...

श्री सभापति : आप उनके स्टेटमेंट के आधार पर क्लेरिफिकेशन मांगिये।

श्री राजनारायण : आप जरा शांति से चलिए। मैं इसलिए कह रहा था कि इसके पूर्व भी हमने इस सदन में निवेदन किया है कि 29-10-69 को एक मेमोरेण्डम हमने श्री एस० एस० धवन को दिया था और उस 29-10-69 के मेमोरेण्डम में जो खास बातें थीं, वह मैं आपके सामने पढ़ देना चाहता हूँ :

"On the basis of the foregoing details, the following points emerge : At the Siripur colliery, the C. P. I. (M) in connivance with contractors, anti-social elements and bad characters had let loose a reign of violence, lawlessness and terror between October 12 and 15. They have exploited their governmental machinery to the full in this connection."

12 से लेकर 15 अक्टूबर तक सी० पी० आई० (एम) के लोग पूर्णतः लाठी, भाले

और बम ले कर श्रीपुर कोलियरी में हमले किये और सुशील कुमार धार, जो मिनिस्टर हैं, वह खुद वहाँ पर गये हैं। हमारे मित्र आसनसोल के रहने वाले कल्याणरायजी यहाँ बैठे हैं, उनका भी प्रस्ताव हमारे पास है और उसको मैं पढ़ूंगा। वह भी आपको बतलायेंगे। तो श्रीमन्, 15 तारीख को दिन में चार, पाँच हजार लोग आये हैं और उन्होंने घरों को आग लगा दी है। घरों को सरे आम लूट लिया है और एक बच्ची को, जिस को कत्ल कर के खिड़की से खींचा गया है उस का फोटो मेरे पास है। 9 भैंसे गायब कर दिये गये हैं। पड़वे पर बम का निशान है, भैंस पर बम का निशान है, यह सब हमने देखा है। वहाँ के सारे फोटो हैं और वह सारे फोटो हमने हर विभाग को भेजे हैं। और हमारा तार भी घर मंत्री को मिला होगा। क्या हुआ उसका ?

SHRI A. P. CHATTERJEE : Sir, has it anything to do with this Calling Attention notice ?

श्री राजनारायण : इसके पूर्व कि वहाँ यह ला-लैसनैस फ़ैले, उन्होंने क्या किया ? जबसे हमारा यह सेशन चला है तब से यह तार का पुलिन्दा मेरे पास जमा हो गया है। मैं जानना चाहता हूँ कि इस सरकार ने उसके बारे में क्या किया है ? अभी जो यह तार कल मेरे पास आया है, वह इस प्रकार है :

"Armed C.P.M. and outside gangsters in hundreds attempted. . ."

(Interruptions)

श्री सभापति : आप यह तार मत पढ़िये। उससे सन्सटेंस दीजिए और उसके हिसाब से सवाल पूछ लीजिए।

श्री राजनारायण : मैं यह जानना चाहता हूँ कि यह तार क्या माननीय घर मंत्री को मिला है ? अगर मिला है तो इस पर क्या कार्यवाही हुई। दूसरा तार जो आज के तीन दिन पहले आया . . .

श्री सभापति : आप तार मत पढ़िये। सन्सटेंस में उसको पूछ लीजिए।

श्री राजनारायण : आप हम को ही टोकेंगे ?

श्री सभापति : मैंने सबको टोका है, आपको ही नहीं टोक रहा हूँ ।

श्री राजनारायण : तब तो मैं आपसे यह निवेदन कर रहा हूँ कि मेरे पास मीटर है, हमारी जानकारी है और हम भुक्तभोगी हैं ।

श्री ए० पी० चटर्जी : वह सब हो गया है ।

श्री राजनारायण : यह समझते हैं कि हमने 1942 की कला भुला दी है । जिस दिन उसे फिर हम अपने में ले आये उसी दिन पिट्टी को पिट्टी के शोरबे का पता चल जायगा, तो यह सवाल कहाँ है ? यह केवल बंगाल में ही नहीं है, यह सारे देश का सवाल है । सारे देश के लोग कोयला खानों में काम करते हैं और जो लोग वहाँ काम करते हैं, उनके घर के लोग उत्तर प्रदेश में भी रहते हैं, बिहार में भी रहते हैं, राजस्थान में भी रहते हैं, दिल्ली में भी रहते हैं और कलकत्ता में भी रहते हैं । इसलिये यह सवाल आज सारे देश का सवाल है ।

श्री सभापति : तो आप उनसे यह सवाल पूछ लीजिए ।

श्री राजनारायण : तो मैं आपके द्वारा सरकार से पूछना चाहता हूँ कि 24 सितम्बर को करीब 700 मजदूर सी० पी० आई० (एम) के आंतक से भाग कर ए० डी० एम० के कोर्ट में बैठे थे और वे डेढ़ महीने बैठे रहे...

SHRI A. P. CHATTERJEE : What about the goondaism of the S. S. P. there—not the entire S. S. P., but the group guided by him ?

श्री राजनारायण : श्री जयप्रकाश नारायण ने उनके बारे में श्री ज्योति बसु को चिट्ठी लिखी । उन्होंने उसमें लिखा था कि इस तरह की घटनाएँ हम कब तक बरदाश्त करते रहेंगे । अभी हमारे पास एक तार आया है कि जो मजदूर वहाँ बैठ गये थे, उन मजदूरों को सी० पी० आई० (एम) के लोग काम नहीं करने देते । उनका लिए कोई सुरक्षा नहीं

है, उसी के साथ साथ बरईपुर में आप देखें कि क्या हुआ । बरईपुर में जहाँ मिनिस्टर खड़ा है, पुलिस खड़ी है, वहाँ पर ही सी० पी० आई० (एम) के लोग 200 घरो को बिल्कुल जला देते हैं और उसी के साथ साथ तेलमीपाड़ा है, उसी के साथ साथ जलपाइगुरी है और वहाँ पर आसनसोल आदि ऐसे क्षेत्र हैं, मिदनापुर है, जहाँ सी० पी० आई० (एम) के लोग एक दम से भाउट-साइड्स को बुला लेते हैं । ट्रकों में हथियार ले कर और वे वहाँ पर दूसरे लोगों के प्रभाव में जो यूनियन है, उस पर कब्जा कर लेते हैं । वे श्रीमन्. मर्डर करते हैं, वे सामान लूटते हैं और मैं जानना चाहता हूँ कि क्या ये सब बंगाल की सीमा में ही रहेगा ? श्रीमन्, बर्दवान के कलेक्टर ने मुझे को रिक्वेस्ट की कि लोग भाग रहे हैं और वे जब आसनसोल में भाग कर बिहार में जायेंगे, उत्तर प्रदेश में जायेंगे और इन घटनाओं को कहेंगे, तो उन राज्यों में भी आग लगेगी इसलिये आप जाइये और उनको रोकिये ।

SHRI A. P. CHATTERJEE : Mr. Rajnarain threw his body weight about in Asansol but to no effect.

श्री राजनारायण : उसने कहा कि अब आसनसोल रेलवे स्टेशन पर जो मजदूर भाग रहे हैं उनको रोका जाय । मैं कलेक्टर की बात मान कर स्टेशन पर गया ...

श्री सभापति : आप सवाल पूछिये ।

श्री राजनारायण : Don't adopt the way of Shrimati Alva आप मुझे अपनी बात कह लेने दीजिये । वहाँ स्टेशन पर दो हजार मजदूर बैठे थे । उन्होंने उनकी औरतों और बच्चों ने हमको घर लिया । उन्होंने कहा कि आप हमको रुकने को कह रहे हैं, हम काम करने को तैयार हैं, लेकिन हमारी हिफाजत कैसे होगी ? हमको बचायेगा कौन ? फिर हम लोग उनको लेकर चले । हमने देखा कि सी० पी० आई० (एम) के गुन्डे खड़े हैं । हमने कहा कि भले ही हमारी जान चली जाय तो चली जाय लेकिन हम उन

[श्री राजनारायण]

को बचायेंगे। हम उनको ले कर गये और श्रीपुर कोलियरी में उनको रखा है। तो मेरा कहना है कि श्री अजय मुखर्जी किसी सामान्य स्थिति में अनशन करने को विवश नहीं हुए हैं। उस राज्य की स्थिति के बारे में मैं बार बार श्री ज्योति बसु से मिला हूँ, एक बार नहीं अनेक बार मिला हूँ, मैंने एक एक दिन में 6, 6 बार टेलीफोन किया है। तो मैं आज केन्द्र की सरकार से कहना चाहता हूँ कि वहाँ आज एक अद्वितीय स्थिति, एक यूनिक स्थिति पैदा हो गयी है। जो मुख्य मंत्री अन्य मंत्रियों की नियुक्ति करता है, आज वह इतना विवश हो गया है कि उसको ही अपनी सरकार के विरुद्ध शान्ति और व्यवस्था के लिए अनशन करना पड़ रहा है। क्या यह जनतंत्र और संसदीय प्रथा की सरकार का कर्तव्य नहीं है कि जब मुख्य मंत्री को घर मंत्री में विश्वास नहीं रह गया है, तो घर मंत्री इस्तीफा दें? मैं समझता हूँ कि चव्हाण साहब के लिए जिस दिन एक इशारे से प्राइम मिनिस्टर कह देंगी कि हमारा विश्वास यशवन्त राव चव्हाण में नहीं है, उस दिन वे अपनी प्रतिष्ठा के लिए तुरन्त इस्तीफा दे देंगे।

श्री सभापति : अच्छा, अब आप अपना वेलेरिफिकेशन माँगिए।

श्री राजनारायण : ज्योति बसु आज इतने जनतान्त्रिक विरोधी हैं कि मुख्य मंत्री अनशन कर रहे हैं और वे बंगाल से भाग गये। श्रीमन्, आखिरी घटना मैं आपको बता दूँ। सरकार इस बात की जानकारी करे कि सी० पी० एम० के गुंडों ने मुख्य मंत्री को घेर लिया, उन पर पत्थर चलाए और उनको गालियाँ दी गईं।

SHRI A. P. CHATTERJEE : How many S. S. P. goondas were there

श्री राजनारायण : और सारे पर्दे फाड़ डाले।

SHRI A. P. CHATTERJEE : We have won by 25 thousand votes in Tallygunge constituency in spite of Mr. Rajnarain's propaganda.

श्री राजनारायण : और उनसे कहा गया कि यह तो पूँजीपतियों का गुर्गा है। मैं आज इस सरकार से कहना चाहता हूँ कि सरकार आज अच्छे तरीके से अपने कर्तव्य को निर्वाह करे और जो दुनिया का जनतन्त्र है...

SHRI K. P. SUBRAMANIA MENON : Sir, how are you allowing him to make a big speech ?

SHRI A. P. CHATTERJEE : We should also speak like that.

श्री राजनारायण : उसमें एक नई चीज़ पैदा हुई है कि मुख्य मंत्री अपनी ही सरकार के विरुद्ध, ला एण्ड आर्डर के विरुद्ध, व्यापक हिंसा, व्यापक आगजनी, व्यापक लूट और औरतों के शीलहरण के विरुद्ध अंशन करें। अजय बाबू ने अंशन शुरू करने के पूर्व शायद आपने पढ़ा होगा, कहा है कि छोटे-छोटे किसानों के घरों को लूटा गया, खलिहानों को लूटा गया और यह देख कर मेरा हृदय विदीर्ण हो रहा है। तब उन्होंने हड़ताल शुरू की। जैसा श्री कुलकर्णी साहब ने कहा, मैं भी कहना चाहता हूँ कि आज हम लोग अपनी भावना को आपके द्वारा (Interruption) व्यक्त करना चाहते हैं। श्रीमन्, हम चाहते हैं कि आप सदन का बोट ले लें और आपके द्वारा हम अपनी भावनाओं को श्री अजय मुखर्जी के चरणों में अर्पित करना चाहते हैं कि उन्होंने बहादुराना ढंग से अपने घर मंत्री के खिलाफ कानूनी व्यवस्था ठीक करने के लिये भूख हड़ताल की।

SHRI A. P. CHATTERJEE : What are we discussing here ? Is it a debate or is it a Calling-Attention ?

MR. CHAIRMAN : Please sit down, Mr. Chatterjee.

श्री राजनारायण : आसनसोल से आज मुझे खबर आई है और बरदवान के कलेक्टर ने मेरी बातचीत हुई है और उसने कबूल किया है कि दो हजार . . .

श्री सभापति : आप क्लेरीफिकेशन मांगिए ।

(Interruptions)

SHRI A. P. CHATTERJEE : If you cannot control him, what is the use ? He is going on speaking speaking. What is all this ?

MR. CHAIRMAN : Please sit down, Mr. Chatterjee. I have permitted him. Mr. Rajnarain please be very brief.

श्री राजनारायण : तो क्या सरकार बरदवान के कलेक्टर से इस बात की जानकारी प्राप्त करेगी कि रसो दो हजार हथियारबन्द ट्रकों में भर भर कर के दिन में आए ।

(Interruption)

SHRI A. P. CHATTERJEE : Mr. Chairman . . .

MR. CHAIRMAN : Please sit down' Mr. Chatterjee. I have called him. Let him speak. Mr. Rajnarain, please be very brief.

श्री राजनारायण : मैं दो मिनट और लूंगा । श्रीमन् रतीबाती कालियरी में जहां पर बनारसी प्रसाद झा की हत्या हुई, आज मैं आपको याद दिलाना चाहता हूं कि बनारसी प्रसाद झा कोई मामूली आदमी नहीं था, सी० पी० एम० के लोगों ने उसका मर्डर किया, रतीबाती कालियरी में, परगों की हमारी खबर है और बरदवान के कलेक्टर ने कबूल किया है कि दो हजार गंगस्टर्स हथियार ले कर आए और पुलिस वहां पर पहुंच गई । आज सुबह हमारे सेक्रेटरी ने वहां से फोन किया है और कहा है कि इतवार के दिन तीन हजार की तादाद में गुंडे वहां जाएंगे और रतीबाती कालियरी और दूसरे कारखानों में जो दूसरी यूनियन हैं, उनको भंग किया जाएगा ।

(Interruption)

श्रीमन्, आप चटर्जी साहब को बंटा दीजिए । इनमें इतनी योग्यता और क्षमता नहीं है कि सदन में एक शब्द भी बोल पाएं ।

श्री सभापति : आपने एक एक मिनट और दो दो मिनट करके इतना समय ले लिया है ।

श्री राजनारायण : मैं जानता हूं । जब मैंने समय मांगा था तो आपने कहा था कि काल एटेंशन में समय दिया जाएगा । मैं आपका अनुग्रहीत हूं कि आपने समय दिया मगर मैं यह कहना चाहता हूं कि सेक्रेटरी ने कहा है कि सी० पी० एम० तैयारी कर रहा है कि इतवार के दिन ट्रकों में भर भर कर गुंडों को लाएंगे और आसनसोल, आदि में जितनी यूनियन हैं, उन पर कब्जा करेंगे और विशेषकर रतीबाती की कोलियरी की तरफ आज उनकी आंख लगी हुई है ।

श्री सभापति : आप सत्राल पूछिये ।

श्री राजनारायण : एस० एस० पी० के कंट्रोल में वहां एक ही युनियन है ।

MR. CHAIRMAN : Mr. Rajnarain please put your question to the Minister.

श्री राजनारायण : मैं सरकार से अदब के साथ जानना चाहता हूं कि जो पहले आने वाली घटनाओं के बारे में जानकारी हो गई है, उसके बारे में क्या कार्यवाही करेगी । एक बात और है । सरकार अब केवल इन बातों को बंगाल की सीमा के अन्दर बन्द नहीं कर सकती । ज्योति बसु को आज मैं चेतावनी देना चाहता हूं कि वे दिल्ली तो आएंगे और बीच में पटना और लखनऊ पड़ता है । यह सी० पी० एम० की चमकी, धमकी रह जायेगी ।

SHRI A. P. CHATTERJEE : We will take up the challenge. Let us see. On the floor of the House, let us take up the challenge.

श्री राजनारायण : क्या पिढी और क्या पिढी का शोरबा ।

श्री सभापति : राजनारायण जी, आप बैठ जाइए ।

श्री राजनारायण : क्या पिटी और क्या पिदा का शोरबा ।

SHRI A. P. CHATTERJEE : Why is he bringing in the name of the Deputy Chief Minister of West Bengal ? And you are allowing him to go on like that. We will take up the challenge. He is attacking the Deputy Chief Minister of our State.

श्री राजनारायण : मैं एक चीज अर्ज करूंगा आपके द्वारा । श्री ए० पी० चटर्जी हमारी सिध्दाई का फायदा लेंगे तो मैं इंकार करूंगा । वे हमारी सिध्दाई का नाजायज फायदा नहीं ले सकते ।

(Interruption)

SHRI A. P. CHATTERJEE : Why do you bring in the Deputy Chief Minister of my State ?

श्री राजनारायण : आपके डिप्टी चीफ मिनिस्टर क्या चीज है जनतंत्र के सामने । बहुत से आएंगे और चले जायेंगे । ऐसे डिप्टी चीफ मिनिस्टर की धज्जियां उड़ाई जाएंगी ।

(Interruption) इसलिए मैं आपको हाथ जोड़ कर कहता हूं । ए० पी० चटर्जी एक शब्द भी बोल नहीं पाएंगे ।

श्री सभापति : अब आप खत्म कीजिए ।

श्री राजनारायण : उन्हें आप रोकते नहीं हैं ।

श्री सभापति : आप अपनी बात कहें ।

श्री राजनारायण : मैं एक बात जानना चाहता हूं कि पश्चिम बंगाल के अन्दर शान्ति और व्यवस्था की ऐसी अवस्था रहे और हम दिल्ली में खामोश बैठे रहें । आज बंगाल में जो हो रहा है, जो वहां नर हत्याएं हो रही हैं, जो वहां लूट हो रही है, जो वहां कत्ल हो रहा है, जो वहां औरतों का अपहरण हो रहा है और आज जो वहां पर घटनाएं हो रही हैं, उसका प्रभाव राष्ट्र के दूसरे हिस्सों में हो रहा है ।

हम लोग सम्पूर्ण राष्ट्र हैं और सी० पी० एम० द्वारा जो गुंडागर्दी हो रही है, उसकी ज्वाला सब जगह भभकेगी । मैं चाहूंगा कि केन्द्रीय सरकार इसका कोई समुचित, जनतांत्रिक और सर्वैधानिक संसदीय हल निकाले । मेरी यही सरकार से प्रार्थना है ।

SHRI Y. B. CHAVAN : Sir, before I answer this question, I would like to make certain corrections in the statement that I have made. It is perhaps possible that I have left out reading one part of it. I will keep this copy for the information of the reporters here. One thing I said : A detailed report from the State Government is awaited.

“The step taken by the Chief Minister is indicative of his deep concern over the deteriorating law and order situation in the State. The Prime Minister had invited him for a discussion in the matter. Naturally, when the Chief Minister met the Prime Minister the other day, the Prime Minister shared the Chief Minister's concern.”

This part of my statement I want to put on record correctly.

श्री राजनारायण : प्रधान मंत्री ने क्या किया है ।

SHRI Y. B. CHAVAN : As for the reply, Sir, I really do not know what question has been put to me which I can reply because he has given only a detailed account of...

MR. CHAIRMAN : His question was as to what steps the Central Government is taking. That is the question.

श्री राजनारायण : वहां के लोगों की जान बचे, इज्जत बचे ?

श्री सभापति : मैंने सवाल समझा दिया है ।

SHRI Y. B. CHAVAN : In this question, as long as the duly constituted State Government is functioning there, as long as the Chief Minister himself is taking note of the situation there, as long as he is also trying to function constitutionally and politically, as long as he has taken the responsibility on him to rouse public opinion and conscience of West Bengal, I do not think any precipitate action is expected of the Government of India.

SHRI S. N. MISHRA (Bihar) : Mr. Chairman, Bengal is suffering, and it has been suffering for quite some time. And we now find the Chief Minister of Bengal is suffering with Bengal. And when some Members of the ruling party expressed sympathies for the Chief Minister, I was wondering to myself whether sympathies are enough. So far as my party is concerned, I am expressing moral support to the Chief Minister and not merely sympathies. And I must say that probably 99 per cent. of the people of the country are in sympathy with the Chief Minister. *(Interruptions)* I think that sympathies mostly mean a kind of commiseration. The Chief Minister is braving a difficult situation ; he requires moral support and I think 99 per cent. of the people of the country have expressed moral support for the stand taken by the Chief Minister.

Now, Mr. Chairman, there are certain elements in the situation which have to be clearly understood by this hon. House. We find that the Chief Minister—not an ordinary individual—is undertaking the fast. That means that the Chief Minister, though the head of the Government thought that though his Government it would be difficult to deal with the situation, that he cannot function through the Government to deal with the prevailing situation.

SHRI N. SRINAMAREDDY (Mysore) : The Government has failed.

SHRI S. N. MISHRA : When he wanted to get rid of the Home Minister or when he wanted to give this vital portfolio of Home to another person, he was probably not allowed to do so. That being so, what we find now is a Government in a state of suspended animation. We had earlier known of legislatures being in a state of suspended animation, but what we find now in West Bengal is that the Government is in a state of suspended animation. One may call it even a Government in a state of near paralysis.

SHRI A. D. MANI (Madhya Pradesh) : In a state of collapse.

SHRI S. N. MISHRA : And even collapse. Now, if that is so, what is the constitutional remedy ? Is absence of any activity on the part of the Parliament of India a remedy ? I am not only thinking of the Home Minister and the Government in this matter ; this is a situation which has caused us so much concern as to make us think whether there could be a

constitutional remedy to a thing of this kind. Now, the hon. Home Minister was pleased to say that the Chief Minister is himself seized of the matter. But what kind of 'being seized of the matter' is it when there are riots, loot, arson and murder going all round ? I am not trying to exaggerate things. I am not trying to do anything of that kind. *(Interruptions)* Now, Sir, what I want to stress is that, in the meantime, all these things go on. And not only that, the *satyagrahi* Chief Minister himself has been attacked and hurt, and one does not know whether the Chief Minister can be adequately protected in the conditions which prevail in Calcutta today. We have got some concern and we would like to be assured that the Chief Minister is going to be adequately protected. Yesterday it was probably a paper missile which hit the Chief Minister, and one does not know what other missiles are going to hit him. So we would like to know what kind of remedy is available to us when there is a situation of this kind. Is there any constitutional remedy or, if not, is there any administrative remedy or, if that is also not possible, is there any *satyagrahi* remedy that the Government can adopt in this matter ? There must be some remedy. We cannot just throw up our hands in despair nor can the Home Minister be allowed to be in the warm bath of complacency. The House cannot be in the warm bath of complacency either. The house will have to find some kind of a remedy for this situation if the hon. Home Minister or the Government of India is not able to find any. At least this occurs to me that there can be a resolution brought up by the Government of India in both the Houses expressing moral solidarity with and support to, the Chief Minister in the given situation. Particularly, I would draw your attention to the special position of the Council of States ; whether we have got any function, any standing in this matter or not ? We are called the Council of States and you are our head—whether we are only to sit back and helplessly look at the situation which confronts us. Is that the position that we should take ? Therefore I would most humbly suggest that, if the situation becomes graver—and there are portents that the situation might become graver—than the House should—I am only thinking aloud—the House should pass a resolution at least expressing its opinion about the conditions prevailing there and expressing our support to the Chief Minister. *(Interruptions)* Now one other thing, Sir. We feel anxiety also on another account. The

[Shri S. N. Mishra]

situation that has developed now in West Bengal is nothing unexpected or unsuspected. Many farseeing persons had foreseen that this situation was bound to arise. Particularly I must say, Sir, that the Chief Minister seems to be a man of extraordinary simplicity. He should have thought that this was exactly the situation which was going to be created by the Government which he was heading. No other situation could have been produced by a Government of this kind—it could only be the situation which he was facing now.

SHRI ARJUN ARORA (Uttar Pradesh) : I may inform the hon. Leader of the Opposition that such a situation arose in undivided Bombay in 1956 when your chairman, Mr. Morarji Desai, was the Chief Minister there and he went on hunger strike.

SHRI A. P. CHATTERJEE : Now your reply to this.

SHRI S. N. MISHRA : I shall place it in abler hands, in abler hands like those of Mr. A. P. Chatterjee to deal with it. The point here is that this Chief Minister had made serious allegations against certain elements which happen to be predominantly represented in the Government which he heads. When these elements were taking over the Government there, we had absolutely no illusions that this was the situation which was going to be produced in West Bengal. And now we have come to that situation. This, in fact, is the result of a strategy and I must give credit for this to my hon. communist friends. I would say that if they do not subscribe to the strategy of deepening the crisis, they are not communists at all. So they are very true to their creed. But now, Sir, the matter for anxiety is that the Central Government—this is the main point which my friend, Mr. Bhupesh Gupta, would reckon with—is also depending, like the simple Chief Minister of West Bengal, on the elements which have faith in the strategy of deepening the crisis, and they are managing to exist with the support of such elements. So you can imagine what is going to happen not only to West Bengal but to the country as a whole. This is the point, Sir, which I wanted to make.

SHRI Y. B. CHAVAN : I must say Sir, that the hon. Member, instead of putting a question to me, made a speech,

and I find that this exercise was an exercise in contradictions. He started with giving moral support to the Chief Minister and he was withdrawing it in the latter part of his speech.

SHRI S. N. MISHRA : I have not withdrawn it. Show me where I have withdrawn it.

SHRI Y. B. CHAVAN : The point is this. He asked what is the solution for it, is there an administrative solution, is there a constitutional solution or a political solution.

SHRI S. N. MISHRA : Or a *satyagrahi* solution.

SHRI ARJUN ARORA : You can go and join him.

SHRI Y. B. CHAVAN : According to me, Sir, there are only two solutions for a person working in the administration. One is constitutional, and that is that the Chief Minister must assert himself. He must function as the Chief Minister. He is there administratively to rule the State. I mean, that is one thing. And the other alternative is a political handling of the matter. We are giving our sympathies to the Chief Minister because we know he is avoiding complications of ascertaining himself but he is trying to create public opinion in the State politically. So this is another way of handling the situation. Let us see how it develops.

MR. CHAIRMAN : I have received a suggestion that only one hon. Member from each party or group may be now called for clarification because under the rules calling attention notice motion is not a debate. Therefore it will be better in the interests of the business of the House that I call only one from each party or group now.

SHRI G. RAMACHANDRAN (Nominated) : Sir, I do not understand...

श्री राजनारायण : श्रीमन्, आज आप कालिग अटेंशन कीजिए, कल डिसकशन कर लीजिये ।

SHRI BHUPESH GUPTA (West Bengal) : Whichever tactics you follow I shall be guided by it. Normally, a calling attention notice can be given even by a hundred Members ; there is no difficulty. Actually what happens is as many

people want to participate the first gentleman is called and then partywise people are called and after that if there is time others are also allowed so that the various sections of opinion in the House are reflected.

SHRI SUNDER SINGH BHANDARI : That is not the practice here.

SHRI BHUPESH GUPTA : You may alter the practice ; I have no quarrel with it.

श्री राजनारायण : श्रीमन्, हमारा आपसे एक निवेदन है । एक आपको सजेशन दे रहा हूँ । पहले ध्यानाकर्षण प्रस्ताव पर देख लें कि कितने लोग समें दिलचस्पी लेना चाहते हैं, आज ध्यानाकर्षण प्रस्ताव चलने दीजिये और कल इस पर एक डिबेट हो जायेगी ।

SHRI A. P. CHATTERJEE : No further discussion.

श्री राजनारायण : ताकि श्री ए० पी० चटर्जी को पूरा मौका बोलने का मिले ।

SHRI A. P. CHATTERJEE : If we go on discussing here the West Bengal Government cannot function.

MR. CHAIRMAN : Probably I have not been properly understood. Please listen to me just for a moment. My suggestion was that out of the names in the list as well as the names given to me by hon. Members I may select representatives of the parties and the groups and call only those representatives. Otherwise it will be a debate and the calling attention rule says that it is not a debate.

श्री राजनारायण : श्रीमन्, कालिंग अटेंशन जो है, वह एडजर्नमेंट मोशन की तरह से होता है ।

श्री सभापति : अच्छा, आप बैठ जाइये ।

SHRI G. RAMACHANDRAN : Sir, I have a question to ask. Having allowed discussion up to the point to which you have allowed till now, how did this wisdom suddenly dawn upon you...

MR. CHAIRMAN : This wisdom dawned upon me because ordinarily not more than half an hour is taken

in calling attention. The wisdom has rightly dawned on me because the Congress has asked for clarification, Mr. Mishra has asked, Mr. Rajnarain has asked and we have already taken about one hour and there is other business too. Now, the existence of other business makes me wiser and at this time there was a suggestion from an hon. Member of this House. It is open to hon. Members of the House to point out certain things and make suggestions and I agree with that suggestion unless you all want to convert it into a debate or a discussion.

श्री राजनारायण : श्रीमन्, आज ध्यानाकर्षण चलने दीजिये, इसके बाद कल पूरी डिबेट हो ।

श्री सभापति : आप तो बोल चुके हैं, आपका क्या है !

SHRI B. K. P. SINHA (Bihar) : Sir, I do not understand the remark of a very very respectable and respected Member that suddenly wisdom dawned upon you. The suggestion you have made has not been violated earlier because Members who have participated have done on a partywise basis—one from the SSP, one from the Opposition Congress and two from the Congress. Therefore the suggestion that you have made is not the dawning of a new wisdom. I do not know why such a language should be used by a senior Member of Parliament.

SHRI S. N. MISHRA : It is hardly proper that such a language should be used by a senior Member and I would also like to associate myself with the remarks of the previous speaker.

THE LEADER OF THE HOUSE (SHRI K. K. SHAH) : I would also like that in future while using any words in regard to the Chair we should be very careful.

श्री गणेशी लाल चौधरी (उत्तर प्रदेश) : श्रीमन्, जरा इधर भी देख लीजिये । सारा समय उधर के लोगो को ही आप देते हैं, यारा हम लोगो की तरफ भी तो देखिये ।

श्री सभापति : हाँ बोलिये, आपके लोडर को मैंने सुन लिया है, आप भी कहिये ।

श्री गणेशी लाल चौधरी : श्रीमन्, मैं आपसे बिलकुल सहमत हूँ कि जब ध्यानाकर्षण का मोशन आवे, तो माननीय सदस्य लोग बड़ा शार्ट बवेश्वन करें, जिसका कि माननीय मंत्री जी जवाब दे सकें। लेकिन, श्रीमन्, मुझे दुःख है कि ऐसा नहीं होता। इस बात को तो, श्रीमन्, आपको देखना है कि कौन मेम्बर ज्यादा समय ले रहा है। आप उस मेम्बर को रोक नहीं पाते और जो बाकी सदस्य बोलने वाले हैं, हिस्सा लेने वाले हैं, उनको आप आखीर में पूरा टाइम नहीं दे पाते हैं, उनका टाइम आपको काटना पड़ता है। तो, श्रीमन्, यह आपको देखना चाहिये।

श्री सभापति : आपने इस बात को देखा होगा कि मैं कितनी बार आनरेबिल मेम्बर्स को रोकता हूँ, बगैर एक्सेप्शन के हर एक को कहता हूँ और आप फिर भी मुझसे यह कह रहे हैं। आनरेबिल मेम्बर्स को खुद अपनी जिम्मेदारी समझनी चाहिये कि यह कालिंग अटेंशन मोशन है और यह डिबेट नहीं है। मैं रोकता हूँ और आनरेबिल मेम्बर्स कई मेरी बात मान लेते हैं, कोई नहीं मानते।

श्री गणेशी लाल चौधरी : मैं आप के द्वारा मेम्बरों से कहना चाहता हूँ कि हम लोगों को भी समय आपको देने दें।

श्री सभापति : मैंने आपके लीडर की बात सुन ली, आपकी भी सुन ली, काफी हो गया।

श्री अर्जुन अरोड़ा : मैं एक सुझाव देना चाहता हूँ। आपने कहा है कि कुछ सदस्य आपकी बात मानते हैं और कुछ सदस्य आपकी बात नहीं मानते हैं, तो संसदीय प्रणाली यह है कि जो मेम्बर अध्यक्ष की आज्ञा के बगैर बोलता है . . .

श्री सभापति : मैंने यह नहीं कहा, I have been misunderstood.

श्री अर्जुन अरोड़ा : . . . मेरा कहना है कि जो आपकी बात नहीं मानता है, जो आपकी आज्ञा के बगैर बोलता है, वह रिकार्ड में न जाय।

श्री सभापति : मैंने यह नहीं कहा कि लोग मुझे डिसओबे करते हैं। जिस वक्त वह बोलते हैं, तो उनसे कहता हूँ कि जरा रुक जायें !

श्री राजनारायण : आपको कोई डिसओबे नहीं कर सकता जब तक कि हम सदन में हैं, श्रीमन्।

MR. CHAIRMAN : Dr. Chattopadhyaya.

श्री निरंजन वर्मा (मध्य प्रदेश) : मुझे बोलना है, मेरा नाम है।

श्री सभापति : मैंने कहा है कि हर ग्रुप और हर पार्टी को मौका दूंगा, उसके हिसाब से मैं बुलाऊंगा।

DR. DEBIPRASAD CHATTOPADHYAYA (West Bengal) : Mr. Chairman, Sir, I am going to say something which is rather touchy. I am not going to say anything against the United Front Government of West Bengal. It has been elected by the people's vote and so my contention is not against the United Front Government but the form of its activity or rather the distorted form of its activity followed by a particular section of it. So long as the United Front Government returned by the people serves the cause of the people we, as a democratic party, support its objective but we are distressed to note, extremely distressed to note that ...

MR. CHAIRMAN : Please put the question. You need not express your distress.

DR. DEBIPRASAD CHATTOPADHYAYA : ... the situation in West Bengal has been deteriorating for the last few months and now the question of people's interests being served is being defeated. The way the United Front has functioned ...

MR. CHAIRMAN : What is the clarification that you want ?

DR. DEBIPRASAD CHATTOPADHYAYA : I have some specific questions to raise and I am coming to them.

SHRI BHUPESH GUPTA : It is just a manner of presentation.

DR. DEBIPRASAD CHATTOPADHYAYA : The United Front Government is doing a disservice to the cause of the people and it is in that background that I would put two questions for clarification. Firstly, has the Union Government noted with due care the statement of Mr. Sundarayya on the proposed fast of Shri Ajoy Mukherjee that it is a conspiracy to topple the United Front Government in West Bengal and therefore in case the West Bengal Government falls the struggle of the so-called democracy will be taken to the streets ?

So Mr. Sundarayya's statement has preceded this fast and that is the threat of democracy of the streets. Now, people's democracy would be democracy of the streets. May I know whether the Union Government has noted it very carefully ? The second question is, does the Government see the inter-connection between the statement of street democracy uttered by Mr. Sundarayya and the other threat of wrecking the Constitution from within. They are very closely connected. The threat of street democracy, rather a part of it we have heard in the Curzon Park.

MR. CHAIRMAN : Please put a question.

DR. DEBIPRASAD CHATTOPADHYAYA : This theory of conspiracy we have heard. They said that they entered the United Front Government to subvert the Government. Now it is the conspiracy of the Government. That is what they see. They see everywhere conspiracy. First they saw it in the Congress. Now, the Congress conspiracy they do not see. They see . . .

MR. CHAIRMAN : Please put a question.

DR. DEBIPRASAD CHATTOPADHYAYA : . . . conspiracy on the part of the Bengla Congress. All the constituent partners are having conspiracy against them. Like hydrophobia they suffer from conspiracy-phobia. Now, the conspirators are the constituents within the party, the CPI and others. So, I would request the Union Government to note Mr. Sundarayya's threat of street democracy. If the Government is toppled, it is toppled by their own conspiracy. Then, there will be fighting

in the street. Now it is a serious issue. It is a constitutional issue. It should be noted. I would like to remind the hon. Minister that it was the Father of the Nation who said that when parliamentary measures and other legal measures failed, the measure of mass Satyagraha is a democratic act. I think Mr. Ajoy Mukherjee, at long last, is chastened and has been made wise by his bitter experience and he has taken recourse to the Gandhian path of mass Satyagraha, which is supplementary to parliamentary and constitutional measures. I want to know what parliamentary measures and constitutional measures, which ought to have been preceded by this mass Satyagraha, have been contemplated or are being contemplated by the Union Minister. It is a grave issue.

MR. CHAIRMAN : I think you have already answered it.

SHRI Y. B. CHAVAN : Yes, I have already answered it.

श्री निरंजन वर्मा : श्रीमन्, क्या गृह मंत्री महोदय बंगाल की विशेष परिस्थिति को देखते हुए और नक्सलबाड़ियों की बढ़ती हुई उग्रता को देखते हुए और चीन के पास में वह इलाका लगा हुआ है, इन सब दृष्टिकोणों को देखते हुए वहां पर अभी तक जो लूट पाट, हिंसा, हिन्दू मुसलिम दंगे इत्यादी सब कुछ हुए हैं, क्या इस चीज को पर्याप्त नहीं मानते कि केवल अब बंगाल के चीफ मिनिस्टर ही अब सत्याग्रह करने के लिये बाकी रह गये हैं। तो क्या आप वहां की जनता को यह मानने पर विवश कर रहे हैं कि केन्द्र में आप केवल कम्युनिस्टों की मदद से टिके हुए हैं, इस कारण बंगाल की जनता अब आपसे किसी प्रकार का उत्साहजनक प्रस्ताव नहीं पा रही है और न आप वहां की सरकार को हटाने के लिये कोई यत्न कर रहे हैं।

SHRI Y. B. CHAVAN : He is expecting us to intervene and see that the Government of West Bengal is dismissed. This is what, really speaking he wants us to do. There is no such proposal because we know that the Chief Minister himself is dealing with the situation politically. It is no use trying to be brave and make some brave suggestion like that.

श्री जगत नारायण (हरियाणा) : मैं बड़ी अदब से होम मिनिस्टर साहब से यह पूछना चाहता हूँ कि क्या वह दिल से यह महसूस करते हैं कि चीफ मिनिस्टर ने जो यह स्टेप उठाया है, सत्याग्रह करने के लिये, क्या इससे वह बंगाल के लोगों के हार्ट को मेल्ट कर सकेंगे, इन्क्लूडिंग सी० पी० आई० (एम) अगर वह ऐसा नहीं कर सकेंगे, तो क्या वह महसूस नहीं करते कि सेन्टर कमजोर पड़ रहा है और सेन्टर के कमजोर होने से फिर सूबाजाद अलग अलग हो जायेंगे। तो अगर इस वक्त सेन्टर दखल नहीं करेगा, तो बाकी सूबाजाद में भी ऐसी हालत पैदा हो जायेगी कि वह सेन्टर की बात सुनने के लिये तैयार नहीं होंगे।

SHRI Y. B. CHAVAN : I have answered this question also.

SHRI S. S. MARISWAMI (Tamil Nadu) : Sir, hostile demonstrations and shouting of pro-Jyoti Basu slogans have been indulged in. Also, there was stone throwing, chappal throwing, attempting to set fire to the pandal, beating the inmates, including fasting girls and aged persons, continuously holding demonstrations and calling names of of the CM, etc. Sir, these incidents show that the police under Mr. Jyoti Basu, will not take action to protect the Chief Minister, whose life is in constant danger; as it is seen in the newspapers. In view of this, I would like to know from the Home Minister whether he would send the Central Reserve Police or the Army to give necessary protection to that great son of Bengal.

SHRI Y. B. CHAVAN : The Chief Minister is the Chief Minister of the State and he should make all arrangements for his protection. I do not know how I can help in the matter. If he asks for the help of the Central Reserve Police, certainly I can send it.

SHRI S. S. MARISWAMY : According to the morning's papers, when the demonstrators entered the pandal, beat up girls and aged persons and when there was stones throwing and chappal throwing on the Chief Minister, the police was standing there and was passive. They did not even raise a little finger. In such a situation, is not the duty of the Central Government to see that the great man's life is protected?

SHRI Y. B. CHAVAN : It is a wonderful suggestion. My information is that the police are taking necessary steps. I have said in the latter part of my statement that the police are making arrangements for the protection of the Chief Minister.

SHRI BHUPESH GUPTA : What Parliament can do in such a situation is to wish well of the United Front and the people of Bengal. Beyond that nothing can be done. First of all, this Parliament should wish well of the United Front and the people of West Bengal. There are certain problems facing the United Front, but it would be wrong to exaggerate the incidents that have taken place. Unfortunately some clashes between the parties, the United Front and their supporters, are taking place. It is a most unfortunate thing which should be put an end to, but let it not be said as if law and order in West Bengal has completely broken down, as if West Bengal today is not within the pale of civilisation. Nothing of the sort.

SHRI SUNDER SINGH BHANDARI : Lawlessness has broken out.

SHRI BHUPESH GUPTA : Let me say. Stray incidents are taking place and they have to be deplored. I am one of those who do not like to bring in the controversy of the United Front and lord it on Parliament. Parliament is busy with so many other things, including the shifting of places and so on. Therefore, I do not like it, but it should not be exaggerated.

SHRI S. N. MISHRA : But you have become now more important because you provide support to the Government.

SHRI BHUPESH GUPTA : You have gained in importance by defection. Do you not see it? If anybody is important now, it is Mr. Mishra. The moment you go there, your importance is gone.

SHRI LOKANATH MISRA (Orissa) : You have a stop-gap importance.

SHRI BHUPESH GUPTA : I am sure Mr. Misra is always a stop-gap arrangement. Now, let us not, therefore, worry. You are seized of the matter. Do not exaggerate the incidents. As far as the fact is concerned, it is a decision of the Bangla Congress to start it and

the fact is led by the most respected leader not only of Bangla Congress but also of the people of West Bengal, no doubt. Mr. Ajoy Mukherjee is not merely the nominal, titular Chief Minister. He is the leader of the United Front and he has been made Chief Minister by the unanimous agreement of the United Front symbolising the will of the people of Bengal. That position remains. Therefore, nothing should be done which detracts from the political, moral and constitutional authority he enjoys. The issue is not that. Therefore, Mr. Chavan need not be worried about that.

Now, is the Home Minister aware that Shri Ajoy Mukherjee has made it very clear (1) that he wants the present United Front Government to continue with all the parties in it; (2) Shri Mukherjee and leaders of other constituent parties of the United Front, the CPI, Bangla Congress, SUG, Forward Bloc and all others have said that there is no proposal to take away the Police portfolio from Mr. Jyoti Basu. There is no move of that kind or any other kind. Therefore our friends here who want to show concern for Bengal should not try to make a wrong suggestion.

श्री मानसिंह उर्मा (उत्तर प्रदेश) : अध्यक्ष महोदय, उन से कहिये कि वे क्वेश्चन करें। आप औरों को तो रोकते हैं मगर उन्हें नहीं रोकते हैं।

श्री सभापति : मैंने अभी थोड़ी देर पहले उन्हें रोका।

SHRI BHUPESH GUPTA : This is the position. Therefore, he should not be brought in. Somebody has referred to some statement by the General Secretary of the GPM that there is a conspiracy of what is called the CPI and the Bangla Congress to topple the United Front Ministry or to get rid of the Marxists. This conspiracy exists in the figment of imagination of some people, it does not exist there at all. Do not try to hatch a conspiracy.

SHRI A. P. CHATTERJEE : It may be in Kerala, but not in West Bengal.

SHRI BHUPESH GUPTA : As far as we are concerned, we all want the United Front Government to continue as it is with the GPM on it. There is no question about it. But we owe it to

our conscience, we owe it to the country, we owe it to the people that these unfortunate clashes which are taking place among the parties of the United Front must be put an end to here and now at all costs. That is very important. Mr. Chairman, in the present situation we want West Bengal to be an example before the whole nation. Therefore, we all want the United Front to go on smoothly without internal clashes.

I do not want to say anything more. My friends have raised other things. These things can be discussed in the United Front.

SHRI RAJNARAIN : So many times they are discussed.

SHRI BHUPESH GUPTA : Mr. Rajnarain is a prominent leader of the SSP. Surely whatever he says should be taken serious note of by all of us. Surely if he has a grievance, that should be attended to, but let us settle the problems of the United Front within the framework of the United Front, within our own family. Let us not bring this problem here. This is all I say. Mr. Chavan need not worry about it. The people of Bengal, the United Front its constituent parties are quite capable of solving the problem however vexing or tormenting at the movement it may be. I am sure in my mind that this United Front of West Bengal will solve this problem, overcome its difficulties and become a monolith of unity of progressive and left democratic forces in the country. With that confidence, thank you very much for allowing me time. Mr. Chavan, Parliament need not worry. We wish well of the United Front. Obviously we are concerned about Shri Ajoy Mukherjee's health. I hope he is keeping well. Naturally we would like to see him as the head of the United Front Government and along with all others run the United Front as a symbol of undisturbed, unhindered unity. This is the commitment which we should all undertake to day.

SHRI SUNDAR SINGH BHANDARI : Sir, has any question been put by him?

श्री राजनारायण : मैं आपके द्वारा श्री भूपेश गुप्ता से एक सवाल पूछना चाहता हूँ। उन्होंने यह सजेशन दिया था कि हम लोग यू० एफ० के फ्रेमवर्क में बैठकर इस बात के बारे में बहस करें। मैं उनसे हाथ जोड़कर

[श्री राजनारायण]

विनम्रता पूर्वक कहना चाहता हूँ कि वे हमारे साथ चलें। हमने हर पार्टी से और सी० पी० आई० एम० वालों को भी लिखा था कि आप हमारे साथ चलकर अपनी आंखों से घटनाओं को देखिये और देखकर सत्य को बतलाइये। कोई भी पार्टी हमारे साथ घटनास्थल पर जाने के लिये तैयार नहीं हुई और न ही घटनास्थल पर जाकर सत्य को देखा। आज मैं चाहता हूँ कि श्री भूपेश गुप्ता हमारे साथ चलें और हम उनके साथ चलने के लिये तैयार हैं।

SHERI BHUPESH GUPTA : I state this thing seriously. Even in the family you sometimes quarrel. You have a family. Does not your son quarrel sometimes? Does not your daughter quarrel sometimes? You do not bring it to the Parliament or take it to the market place. You settle it within the ambit of the family. The United Front is quite capable and we can settle all our problems within it.

SHRI Y. B. CHAVAN : I do not want to say much, but the eloquent speech made by Mr. Bhupesh Gupta—now he is leaving.

SHRI SUNDAR SINGH BHANDARI : It was never meant for you to answer. He only clarified his position.

SHRI BHUPESH GUPTA : I can hear as well from here.

SHRI Y. B. CHAVAN : You never care to listen to others. Whenever he speaks, he puts his hearing aid on. When he has to listen he takes it off.

SHRI BHUPESH GUPTA : Is he right in making this interpretation about the mechanical arrangement which is concealed?

SHRI Y. B. CHAVAN : Now I quite agree that we should wish well of the Chief Minister of West Bengal. At the same time I can understand my friend's worry that domestic quarrels should be solved domestically. Unfortunately they have come into the open. That is our difficulty. It is the fate of the people of West Bengal which is at stake. That is what really matters to us. He naturally gave his apologia as to why he is in the United Front still. It is his concern.

SHRI MULKA GOBINDA REDDY : (Mysore) : The situation in West Bengal is very serious. There are lawlessness, arson and loot, crops are being looted and the situation is so serious that the very respected leader of West Bengal, Shri Ajoy Mukherjee, who is the Chief Minister has himself resorted to Satyagraha. Eight out of the fourteen constituent parties in the West Bengal United Front Ministry are backing up the stand taken by the Chief Minister. It is a very sensitive area where espionage is taking place, where agents provocateur are operating, where arms are being smuggled into. It is a very sensitive area and there is a complete breakdown of the law and order situation in West Bengal. I do not for a moment ask for Central intervention, but the Central Government should be alert to the situation that is developing in that place. I would like to know what steps Government is taking in that respect.

MR. CHAIRMAN : You have already replied to that.

SHRI Y. B. CHAVAN : Yes, I have already replied to that.

MR. CHAIRMAN : Mr. Chatterjee? He is the last speaker.

श्री राजनारायण : श्रीमन्, हमारा एक प्वाइन्ट आफ आर्डर है। आप जी चर्जी...

SHRI CHITTA BASU (West Bengal) : I want to say something.

MR. CHAIRMAN : Your name is not there.

SHRI MAN SINGH VERMA : My name is there.

SHRI GANESHI LAL CHAUDHARY : My name is there, Sir.

श्री राजनारायण : श्री चित्त बसु तो वहां के रहने वाले हैं और फारवर्ड ब्लाक के हैं।

MR. CHAIRMAN : His name is not in the list.

SHRI RAJNARAIN : He should be allowed.

SHRI BHUPESH GUPTA : Mr. Chitta Basu should be allowed. He belongs to the Forward Bloc which is a major constituent part of the United Front.

MR. CHAIRMAN : I have called Mr. Chatterjee.

SHRI RAJN. RAIN : Mr. A. P. Chatterjee's name is not in the list.

MR. CHAIRMAN : He had given to me his name.

श्री राजनारायण : आप श्री चित्त बसु को बुलाइये ।

श्री सभापति : आप को इससे क्या मतलब ।

श्री राजनारायण : अगर किसी पर अन्याय होगा तो क्या दुरुस्त नहीं कर सकते हैं ।

MR. CHAIRMAN : Mr. Chitta Basu, did you ask me in my Chamber?

SHRI CHITTA BASU : Yes, yes.

MR. CHAIRMAN : All right.

SHRI GANES H LAL CHAUDHARI : My name is also there, Sir.

श्री राजनारायण : श्रीमन्, हमारा पाइन्ट आफ आर्डर एक मिनट का है । क्या यह उस सदस्य की सभ्य और जनतंत्री सुबुद्धि के अन्तर्गत है जो सदस्य इस प्रस्ताव के लिये कहे कि उसे इस सदन में नहीं आना चाहिये था और फिर वही सदस्य आपसे कहे कि हमको इस पर बोलने की इजाजत दीजिय, अगर यह संसदीय प्रथा के मुताबिक नहीं है तो मैं चाहूंगा कि इस सदन की महिमा और गरिमा को सुरक्षित रखने के लिये ए० पी० वर्टर्जी को आप कहिये कि तुमने इसका विरोध किया था, तुम इस मत के थे कि इसकी चर्चा सदन में नहीं होती, इसलिये आज तुमको इस चर्चा में भाग नहीं लेना चाहिये ।

SHRI A. P. CHATTERJEE : I want a clarification from the hon. Minister. I am not making a big speech. Will the hon. Minister tell the House whether he is aware that for the nine months during which the United Front Government has been installed in West Bengal, 2.80 lakh acres of land have been distributed among the landless, the lands which have so long, during the Congress rule, were being grabbed by the Jotedars through benami and other illegal means? It is the United Front Government which has distributed 2.80 lakh acres of land among the landless taking recourse to lawful means . . .

श्री राजनारायण : यह कालिग अटेंशन के बारे में है । यह बजट डिबेट नहीं है कि पश्चिम बंगाल की सरकार ने क्या-क्या किया ।

SHRI A. P. CHATTERJEE : This is a question.

MR. CHAIRMAN : I allow this.

SHRI RAJNARIAN : Why do you allow this?

MR. CHAIRMAN : I allow this. He says, this has been done by peaceful means.

SHRI A. P. CHATTERJEE : This has been done in West Bengal. The situation in West Bengal . . .

श्री राजनारायण : आपको गलतफ़हमी है । छोटे छोटे किसानों की जमीन जबरदस्ती छीन ली गई । वहां जितने सी० पी० आर्द० (एम) के वर्कर्स हैं उनके पास ज्यादा जमीन है ।

SHRI A. P. CHATTERJEE : Let us ignore what a fake socialist says.

श्री राजनारायण : अब हमको रेनीगेड्स को सुनना चाहिये ।

SHRI A. P. CHATTERJEE : We ignore what a fake socialist says.

SHRI RAJNARAIN : Lumpen proletariat represented by Mr. Chatterjee.

SHRI BHUPESH GUPTA : On a point of order. Is it permissible for Mr. Rajnarain to say of Mr. Chatterjee who is a very flourishing lawyer, that he is a lumpen proletarian?

SHRI A. P. CHATTERJEE : Sir, may I ask a question? You ignore Mr. Rajnarain. We provide the wisdom, and and we ignore Mr. Rajnarain.

MR. CHAIRMAN : You put the question.

SHRI RAJNARAIN : We should take . . .

(Interruptions)

SHRI A. P. CHATTERJEE : Is it not a fact that as far as the United Front Government is concerned, during its nine month's rule, all the workers in the different industries including tea . . .

श्री राजनारायण : ये होम मिनिस्टर है, लेबर मिनिस्टर नहीं हैं। The question should be put to the Labour Minister.

SHRI A. P. CHATTERJEE : It was due to the lawful activities of the United Front Government in bringing the workers and the employers together at the negotiation table and because of this, during the last nine months, all the workers in West Bengal have got rise on an average of Rs. 25 to Rs. 30 per month in their wages. Is it or is it not a fact?

SHRI B. K. P. SINHA : Is it nine months' rule?

MR. CHAIRMAN : Do not interrupt.

SHRI A. P. CHATTERJEE : One million workers have benefited because of the action of the United Front Government. Is it or is it not a fact? The third question is this . . .

SHRI B. K. P. SINHA : Sir, I want to ask for some clarification.

SHRI A. P. CHATERJEE : I am asking for clarification. Will the hon. Minister also say about this? The hon. Minister has said that Mr. Ajoy Mukherjee . . .

श्री राजनारायण : आप सी० पी० आई (एम०) वालों के कहने में न आइए, ज्यादा बोल्ड स्टैंड लीजिये।

SHRI A. P. CHATTERJEE : He should deal with the question politically. (Interruptions) I do not know because I am asking for clarifications. You remember, Mr. Home Minister, that as far back as 1959, in Calcutta, 80 people in one evening were shot dead during the food agitation . . .

SHRI RAJNARAIN : In nine months?

SHRI A. P. CHATTERJEE : Hundreds of people were shot dead in one evening in 1959.

MR. CHAIRMAN : It is ten years since.

SHRI A. P. CHATTERJEE : I am asking for a clarification. In 1959 from January to April, hundreds of persons were killed during the food agitation.

श्री राजनारायण : श्रीमन्, अब यह 9 महीनों के बाद ए० पी० चटर्जी का बच्चा पैदा हुआ।

SHRI A. P. CHATTERJEE : Will the Hon. Home Minister tell the House whether Mr. Ajoy Mukherjee who was at that time in the Congress Cabinet went on a hunger strike against that?

SHRI RAJNARAIN : After nine months.

SHRI A. P. CHATTERJEE : The fourth clarification which I want is this whether the law and order situation in West Bengal is worse than the law and order situation in Andhra where one Dr. Bhaskar Rao, a Naxalite leader, was tied to a tree and without any lawful process against him, was shot dead by the police, and also many Naxalite people in this fashion were arrested by the police and were shot dead by the Andhra Government? Do you think that the law and order situation in West Bengal is worse than the law and order situation in Andhra?

The next clarification that I want is this . . .

श्री राजनारायण : 9 महीने का गर्भ धारण करने के बाद यह मारपीट और लूटपाट का बच्चा पैदा हुआ है।

MR. CHAIRMAN : Mr. Chatterjee that is enough.

SHRI A. P. CHATERJEE : I have got some clarifications to be asked. Will the hon. Home Minister tell us whether the law and order situation in Gujarat is worse or better than the law and order situation in west Bengal? In Gujarat 2000 Muslims were killed in cold blood and even now stabbing of Muslims are going on there where a Syndicate Government is installed.

Lastly, is he or is he not aware that his Ministry has put up a crime report and in that crime report is it or is it not on record that as far as juvenile delinquency and other delinquencies are concerned, Maharashtra leads in the field? In Maharashtra during the Shiv Sena

agitation Rs. 17 l khs worth of property was wasted. And there is further this report that in nine months, from January to October, in Delhi alone, 79 stabbing cases leading to death occurred, here in Delhi, under the nose of the Home Minister there. Does he or does he not think that the law and order situation in West Bengal is worse than the law and order situation in Maharashtra or Gujarat or Delhi . . .

And finally, may I also ask this question ? What happened here ? So much is being said about women being molested in the state of West Bengal. The women of West Bengal have also already protested. What happened when Comex III came to Delhi..

श्री राजनारायण : यहां हो तो वहां भी हो ?

SHRI A. P. CHATTERJEE : Does he think that the chastity of the women of Delhi is prized less than the chastity of the women of West Bengal ? What happened ? Under the nose of the Home Ministry, molestation of women went on a mass scale in the Comex III camp ? Does he still think that the law and order situation in West Bengal is worse ? These are the questions. One by one he will kindly answer them.

MR. CHAIRMAN : Thank you very much. You sit down.

SHRI A. P. CHATTERJEE : I have asked only for clarifications, not made bombastic speeches with sound and fury.

SHRI Y. B. CHAVAN : Hon'ble Member has asked for clarification about matters on which, really speaking, I must have some notice. I will try to satisfy him if he has a desire to be satisfied. Firstly, I did not say that the United Front Government has not done any good work. They may have done good work. But my trouble is that the credit for that work must go to the Chief Minister, and that Chief Minister is himself protesting against the acts of his Government.

The other question the hon'ble Member asked was whether Mr. Ajoy Mookherjee undertook that fast in 1959. They could have put this question to him when they accepted him as their leader. Why are you asking me ? You should have asked this question when you accepted him as your leader.

As far as the comparison with other State Governments is concerned, Sir, we do not want to compare any one State with the other State Governments. Every State Government will have to be judged on its own performance. If the other State Governments have failed, they will be held responsible.

He asked me about juvenile delinquency in the State of Maharashtra. I confess that there is juvenile delinquency in Maharashtra. But my major worry is about adult delinquency in West Bengal. What can I do?

SHRI CHITTA BASU : Mr. Chairman Sir, unfortunately in West Bengal there have been inter-party clashes. The disruptive attitude of the Communist Party (Marxist) was responsible for the inter-party clashes in West Bengal. They have not only maintained an attitude of sectarianism, partisanship and disruption, they have also utilised the Government machinery to further their party ends . . .

(*Interruption by an hon'ble Member*)

MR. CHAIRMAN : Do not disturb him.

SHRI CHITTA BASU : If you have got the courage, then stand up and talk, Sir, I will ask for a clarification. Because of this law and order situation there has been a mass campaign launched by the different political parties in the State demanding that the C. P. (M) should refrain from disruptive activities, that they should not disrupt the United Front because the United Front in West Bengal can alone today provide not only a stable Government but can ensure certain mass media relief and speedy redressal of the grievances of the people. Mr. Ajoy Mookherjee, the most respected and widely acclaimed leader of West Bengal, has undertaken a programme of mass fasting as part of that mass campaign in the State of West Bengal.

Now, Mr. Chairman, may I ask from the hon'ble Home Minister in this background whether he has taken note of this marked change in the political situation in West Bengal where people are being relied upon and certain parties are relying upon the verdict of the people? It is through mass education of the people that disruption to the United Front Government and the sectarian policies of the C. P. (M) can be defeated and combated. May I know from the hon'ble Home Minister whether he can assure this House and the countrymen outside that they will refrain from taking resort to wire-pulling refrain from

[Sri Chitta Basu]

making the slightest effort at interfering with the domestic politics of West Bengal? The politics of West Bengal should be solved by the people of West Bengal who are sophisticated, who are politically conscious; they can do their things themselves. They mean their job better than others.

Mr. Chairman, in this connection it is also to be noted that this kind of mass movement now being launched by other parties cannot be deemed always as an anti-people movement as is supposed to be made out by the C. P. (M). C. P. (M) are the disruptors. They are causing disruption and they are causing harm to the United Front, thereby causing harm to the people of West Bengal and are acting and playing in the hands of the vest interest.

SHRI Y. B. CHAVAN : I have nothing to answer to this.

RE WITHDRAWAL OF ALLEGATION AGAINST SHRI KARUNANIDHI, CHIEF MINISTER OF TAMIL NADU

SHRI LOKANATH MISRA (Orissa) : Mr. Chairman, Sir, on 21-11-69 while moving the non-official Resolution I had made certain remarks regarding concessions to Mr. Karunanidhi, the Chief Minister of Tamil Nadu. I have seen his contradiction in the newspapers, and having seen his contradiction, I accept his statement. Therefore, I withdraw whatever I had said in this connection.

SHRI THILLAI VILLALAN (Tamil Nadu) : I want to add only one sentence . . .

SHRI A. P. CHATTERJEE (West Bengal) : But the Home Minister has gone away.

MR. CHAIRMAN : He is not needed now.

SHRI THILLAI VILLALAN : . . . I am very glad that the hon'ble Member, Mr. Lokanath Misra, has withdrawn his hasty and false allegation against Mr. Karunanidhi who is not only the Chief Minister of Tamil Nadu but also the Chairman of the Dravida Munnetra Kazhgam . . .

MR. CHAIRMAN : He has withdrawn now and you have complimented him.

SHRI THILLAI VILLALAN : . . . I want to add one sentence. He is not only the Chief Minister of Tamil Nadu but also the Chairman of the Dravida Munnetra Kazhgam. I am very glad that he has withdrawn what he said. But I expect one thing from him . . .

MR. CHAIRMAN : But this should be the last thing that you should say.

SHRI THILLAI VILLALAN : . . . he should send his regret and an apology to the Chief Minister, Mr. Karunanidhi, directly, Mr. Chairman.

SHRI LOKANATH MISRA : No. That is never done.

PAPERS LAID ON THE TABLE

NOTIFICATIONS OF THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Sir, on behalf of Shri K. K. Shah, I beg to lay on the Table—

(a) A copy of the Ministry of Health, Family Planning and Urban Development (Department of Health and Urban Development) Notification G. S. R. No. 1533, dated the 8th July, 1968, (in English), publishing the Prevention of Food Adulteration (Amendment) Rules, 1968 under sub-section (2) of section 23 of the prevention of Food Adulteration Act, 1954, together with a statement showing the reasons for the delay in laying it on the Table of the House. [Placed in Library. see No. LT-1940/69].

(b) A copy each of the following notifications of the Ministry of Health and Family Planning and Works, Housing and Urban Development (Department of Health) :—

(i) Notification G. S. R. No. 2163, dated the 2nd December, 1968 (in English), publishing a corrigendum to Government Notification G. S. R. No. 1533, dated the 8th July, 1968, together with a statement showing the reasons for the delay in laying it on the Table of the House.

(ii) Notification G. S. R. No. 1764, dated the 18th July, 1969 (in English) publishing a corrigendum to Government Notification G. S. R. No. 1533, dated the 8th July, 1968, together